

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-1668(ND)2018

CORAM:

PRESENT: DR. V. K. SUBBURAJ
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2019**

**NAME OF THE COMPANY: M/s Nirpender Logistics Pvt. Ltd. V/s. M/s.
Hemant Sharma**

SECTION OF THE COMPANIES ACT: 60(5)

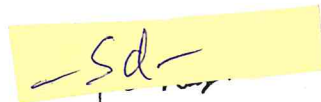
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	For the Petitioner:	Mr. Rakesh Kumar and Ms. Chetna Bisht, Advocates		
	For the Respondent:	Mr. Dhrubajit Saikia and Mr. Sameer Rastogi, Advocates		

ORDER

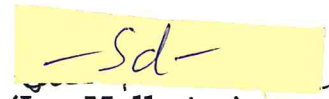
The petition has been filed for voluntary liquidation of the Company. All steps towards the same have been initiated by the liquidator, Mr. Hemant Sharma. However, in a meeting convened on 5th September, 2018 a resolution was passed for withdrawing the petition for voluntary liquidation as the opportunity to revive the business of the company. The Voluntary Liquidator is present in court and confirms the same and has no objection to the prayer being allowed.

Accordingly, this petition for voluntary liquidation is hereby being permitted to be withdrawn.

Petition disposed off accordingly.



(V. K. Subburaj)
Member (T)



(Ina Malhotra)
Member (J)